

SLP(C)No. 5030 OF 2001

ITEM No.34

Court No. 1

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5030/2001

(From the judgement and order dated 24/01/2001 in WP 2020/95
of The HIGH COURT OF MADRAS)

LICENSEE, THEATER KRISHNA

Petitioner (s)

VERSUS

COLLECTOR OF MADURAI

Respondent (s)

(With prayer for interim relief and office report)

With S.L.P. (C) No.11149 of 2001
(With office report)

S.L.P. (C) No.15285 of 2001
(With office report)

S.L.P. (C) No.5830 of 2001
(With prayer for interim relief and office report)

S.L.P. (C) No.6024 of 2001
(With prayer for interim relief and office report)

S.L.P. (C) No.6027 of 2001
(With prayer for interim relief and office report)

S.L.P. (C) No.6733 of 2001
(With prayer for interim relief and office report)

S.L.P. (C) No.8721 of 2001
(With prayer for interim relief and office report)

Date : 08/04/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. R. Anand Padmanabhan, Adv.
In SLP 5030/01, Mr. Pramod Dayal, Adv.
6733/01, 11149/01, Ms. Amritha Sarayoo, Adv.
15285/01 & 15285/01:

In SLP 5830/01,
6024/01 & 6027/01: Mr. Rakesh K. Sharma, Adv.

...2/-

In SLP 8721/01: Mr. H.A. Raichura,Adv.
 Mr. S.H. Raichura,Adv.

For Respondent (s) Mr. Krishnan Venugopal,Adv.
 Ms. Revathy Raghavan,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....J
List after two weeks.

(T.I. Rajput)
Court Master

(Shelly Sengupta)
Court Master